

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-501
IB-657/ND/2021

IN THE MATTER OF:

Manish Aneja & Ors.

....Applicant

Vs.

Revital Reality Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 19.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Piyush Singh, Mr. Vivek Kumar, Advs.

For the Respondent : Mr. Ishan Dewan, Mr. V. Siddharth, Ms. Gunjan Arora,
Mr. Amritesh Krishna, Ms. Ayushi Mishra, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Financial Creditor is present and submitted that their written submissions are now reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of Corporate Debtor is present and submitted that they have also filed their written submissions. However, their written submissions are still not reflected on the e-portal. In the interest of justice, last opportunity is given to the Corporate Debtor to approach the Registry and cure the defects, if any, so that their written submissions are reflected on the e-portal. List the matter on **25.04.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)